

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

367/441/ND/2018

In the matter of :

Pooja Khanna

Vs.

Registrar of Companies

.. PETITIONER

.. RESPONDENT

SECTION :

Under Section 441 (134) (3) (0)

Order delivered on 26.9.2018

Coram :

(R. Varadharajan)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor: Mr. Ajay Monga, Ms. Devmani Bansal, Ms. Aditya Bakshi, Advocates

For the Respondent/Corporate Debtor :

For the Intervener :

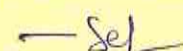
ORDER

Learned Counsel for the petitioner is present and represents that in relation to the offences for non-compliance of procedure under Section 134 (3) (o) for the financial year 2014-15 in relation to the Company, the matter is pending before the second Bench of NCLT, New Delhi. The Petition filed is CP-366/441/ND/2018 & CP-367/441/ND/2018, are the individual Petitions filed by the Directors of the Company in relation to the same offence.

However, since the matter is pending in relation to the Company before Second Bench, NCLT, New Delhi, let this matter be also placed before the Second Bench of NCLT, New Delhi. It is also represented by Ld. Counsel for the petitioner that the matter is listed for hearing on 04.10.2018 and let this matter be also placed before the Second Bench, NCLT New Delhi on 04.10.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Susmit